GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 1646 ANSWERED ON 04/08/2025

RESERVATION IN GOVERNMENT HOUSING FOR MARGINALISED COMMUNITIES

1646. SHRI RYAGA KRISHNAIAH:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) the percentage of reservation proposed for the maginal sections of the society in the allotment of the Central Government housing.
- (b) the legislative framework or policy initiative under which this reservation has been implemented;
- (c) the operational mechanisms which have been introduced to ensure eligible beneficiaries receive priority in housing allotment;
- (d) the estimated number of residential units reserved under this catogory across the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (d): The Directorate of Estates deals only with the allotment of General Pool Residential Accommodation (GPRA) to employees of eligible Central Government offices under the Central Government General Pool Residential Accommodation (CGGPRA) Rules, 2017.

Reservation in allotment to SCs, STs employees is as per Rule No. 37 of CGGPRA, 2017. The rules are available at https://esampada.mohua.gov.in/signin/act_rules.

The Directorate of Estates, Ministry of Housing and Urban Affairs, vide OM No. 12035/9/2025-Pol.II dated 22.05.2025 has adopted reservation of 4%, as given under the Rights of Persons with Disabilities Act, 2016, for allotment of General Pool Residential Accommodation to eligible Central Government servants with benchmark disabilities, as laid down in Section 34 of RPWD Act 2016. The OM is available at https://esampada.mohua.gov.in/signin/Circulars.
